

Rep. by Act 38 of 1978, S. 2 + Sch. I

THE INSECTICIDES (AMENDMENT) ACT, 1972

NO. 46 OF 1972

[3rd September, 1972]

An Act to amend the Insecticides Act, 1968.

BE it enacted by Parliament in the Twenty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Insecticides (Amendment) Act, 1972. Short title and commencement.
(2) It shall be deemed to have come into force on the 1st day of August, 1971.
- 46 of 1968. 2. In sub-section (1) of section 9 of the Insecticides Act, 1968 (hereinafter referred to as the principal Act),— Amendment of section 9.
 - (a) in the proviso, for the words “six months”, the words “seventeen months” shall be substituted;
 - (b) after the proviso, the following further proviso shall be inserted, namely:—

“Provided further that where any person referred to in the preceding proviso fails to make an application under that proviso within the period specified therein, he may make such application at anytime thereafter on payment of a penalty of one hundred rupees for every month or part thereof after the expiry of such period for the registration of each such insecticide.”
3. In the proviso to sub-section (1) of section 13 of the principal Act, for the words “three months”, the words “seventeen months” shall be substituted. Amendment of section 13.
4. In the proviso to sub-section (1) of section 17 of the principal Act, for the words “under the proviso”, the words “under any of the provisos” shall be substituted. Amendment of section 17.
5. In section 18 of the principal Act, in the *Explanation*, for the words “under the proviso”, the words “under any of the provisos” shall be substituted. Amendment of section 18.